



2026:AHC:129063

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 6157 of 2026

Nawaz Sharif And 6 Others

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Mukul Yadav, Rajesh Yadav
Counsel for Opposite Party(s)	:	G.A.

Court No. - 71

HON'BLE VIVEK KUMAR SINGH, J.

1. Heard learned counsel for the applicant and learned A.G.A for the State and perused the record.

2. The present application has been filed on behalf of the applicants-Nawaz Sharif, Adil Khan, Mohammad Rafi, Shadab Khan, Shabbu Khan, Merajul and Smt. Asiya Bi in Case Crime No. 60 of 2026 under Sections 329(3), 318(2), 338, 336(2), 340(2) of B.N.S., Police Station-Kotwali, District-Rampur, with a prayer to grant them anticipatory bail.

3. Learned counsel for the applicant submits that the applicants are absolutely innocent and have been falsely implicated in the present case. They have nothing to do with the alleged offence in spite of that the police are trying to arrest the applicants. It is submitted that a sale deed was executed by co-accused Shubham Singhal in favour of the applicants on 17.04.2025. The applicants are bona fide purchaser of the land in dispute. The Nagar Palika Parishad has lodged the FIR against the applicants and co-accused Shubham Singhal on 07.05.2026. Despite the fact that the civil proceedings were already going on in respect of the land in dispute. The property in dispute is still sub judice before the revenue and civil court. It is further contended that co-accused Shubham Singhal filed a Criminal Misc. Anticipatory Bail Application No. 5311 of 2026 which was allowed by a Co-ordinate Bench of this Court vide order dated 29.05.2026. It is further submitted that the applicants are on more better footing since they are *bona fide* purchaser. It is further contended that the applicants have no criminal

history to their credit and they undertake to cooperate during investigation and trial and shall appear as and when required by the Investigating Agency or the Court concerned. It has also been stated that, in case the applicants are granted anticipatory bail, they shall not misuse the liberty of bail, shall cooperate with the investigation, and shall abide by all the conditions that may be imposed by the Court.

4. On the other hand, learned A.G.A. has opposed the application for anticipatory bail, however, he does not dispute the factual aspect.

5. Considering the submissions made by learned counsel for the parties, this Court is of the view that the applicant has made out a case for grant of anticipatory bail on the ground of parity.

6. Accordingly, the anticipatory bail application is **allowed** with following directions:-

(i) In the event of arrest of the applicants- **Nawaz Sharif, Adil Khan, Mohammad Rafi, Shadab Khan, Shabbu Khan, Merajul and Smt. Asiya Bi** involved in aforesaid case shall be released on anticipatory bail till the conclusion of trial, before the competent Court on their furnishing a personal bond of Rs.50,000/- with two sureties each of the like amount to the satisfaction of the Station House Officer of the police station concerned;

(ii) The applicants shall co-operate with the Investigating Officer during investigation and shall report to the Investigating Officer as and when required for the purpose of conducting investigation;

(iii) The applicants shall not, directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade her/him from disclosing such facts to the Court or to any police officer; and

(iv) The applicant shall not leave India without the previous permission of the Court.

7. In default or misuse of any of the conditions, the Public Prosecutor/ Investigating Officer/ first informant-complainant is at liberty to file appropriate application for cancellation of anticipatory bail granted to the

applicant, before the concerned court.

June 24, 2026
Kirti

(Vivek Kumar Singh,J.)